## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 120 OF 2017**

Dated: 8<sup>th</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

**Bihar Industries Association** 

...Appellant(s)

Vs.

**Bihar Electricity Regulatory Commission & Anr.** 

...Respondent(s)

Counsel for the Appellant(s) : Mr. Suraj Samdarshi

Counsel for the Respondent(s) : Mr. M.G.Ramachandran

Ms. Anushree Bardhan for R-2

## ORDER

Admit. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and seeks six weeks time to file reply. Notice be issued to the other respondents returnable on 16.08.2017. Dasti, in addition, is permitted.

List the matter on <u>16.08.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 20.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.07.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt